

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-447 (ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
13.12.2017**

**NAME OF THE COMPANY: M/s Seth Thakurdas Khinvraj Rathi Vs. M/s
Cals Refineries Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s)	:	Ms. Sangeeta Bharti & Mr. Krishanu Adhikary, Advocates		
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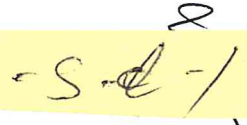
For the Respondent (s)	:	Ms. Harshita Agarwal, Advocate		
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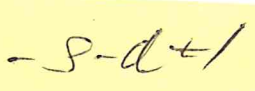
ORDER

A report has been received from the IBBI, proposing the name of Mr. Gulshan Kumar Gupta (Regn. No. (IBBI/IPA-001/IP-P00021/2016-17/10046), 30, Sweet Home Apartment, Sector 14, Rohini, Delhi-110085, Email: gulshanguptacs@gmail.com, mobile No. 9810510390) as the IRP in this case.

His name is, therefore, being confirmed by this Bench. Ld. Counsel for the Operational Creditor as well as the Corporate Debtor are both present in court. The said order be communicated to the IRP to carry out immediate steps as mandated under the Code.

Be listed for the report of the IRP on 16th January, 2018.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)